

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.8- IA/849(AHM)2024  
ITEM No.9- IA/856(AHM)2024  
in  
**CP(IB) 53 of 2017**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

ICICI Bank Ltd  
V/s  
ABG Shipyard Ltd

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhruvad Vaghani, Adv. along with  
Mr. Rishabh Sethi, Adv.Mr. Gaurav Jain, Adv.  
and Mr. Ajiz M K, Adv. in IA/849(AHM)2024  
Mr. Jaimin Dave, Adv. in IA/856(AHM)2024

For the Respondent :Mr. Monaal Davawala, Adv.

**ORDER**

**IA 849 of 2024**

Ld. Counsel for the applicant is directed to issue notice upon respondents.

List for further consideration on 03.07.2024.

**IA 856 of 2024**

Ld. Counsel for the applicant is directed to issue notice upon respondents.

List for further consideration on 03.07.2024.

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**